

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 14

IA No. 313/2020, 1168/23,
1919/23, 1928/23
In
CP(IB) No. 118/Chd/Pb/2019
(Admitted)
Under Section 9, & 60(5) IBC 2016
44(2), IBBI
R 11 NCLT

In the matter of:-

V.K. Traders ...Petitioner-Operational Creditor
Vs.
Tripurari Agro (Pvt) Ltd. ...Respondent-Corporate Debtor

Present: Mr. Rakshit Gupta, Advocate for the applicant in IA No. 313/2020.
Mr. Rajesh Kumar Loomba, Liquidator in IA No. 1928/2023.
Mr. Pulkit Goyal, Advocate for the Respondent No. 2 (PNB) in IA No. 313/2020.

IA No. 313/2020 and 1919/23

Heard the learned counsel. List the matter for consideration on 14.09.2023.

IA No. 1168/2023

The present application has been filed by the Liquidator against the Income Tax Department. Learned counsel for the respondent has directed to file reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within three weeks thereafter with a copy in advance to the counsel opposite. Learned counsel for the parties are directed to file short written submissions, if any, be filed at least three days before the next date of hearing by exchanging the copies with each other. List on 14.09.2023.

IA No. 1928/2023

The present application has been filed for placing on record the progress report from 01.04.2023 to 30.06.2023. The same is taken on record subject to just exceptions. Thus, IA No. 1928/2023 is disposed of accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 24, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)